

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Service Tax Miscellaneous Application No. 50164 of 2022
IN**

Service Tax Appeal No. 51959 of 2016

(Arising out of Order-in-Appeal No. 103(AK)/ST/JPR/2016 dated 28.03.2016 passed by the Commissioner (Appeals), Central Excise, N.C.R. Building, Statue Circle, Jaipur-302005)

Pradeep Kumar

..... Appellant

VERSUS

**Commissioner of Central Excise,
Jaipur**

.....Respondent

APPEARANCE:

Ms. Shivani, Advocate for the Appellant

Shri Rajeev Kapoor, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51014/2022

DATE OF HEARING/DECISION: October 25, 2022

JUSTICE DILIP GUPTA

An application has been filed by the Department for change of the cause title of the Respondent from the existing one to the Commissioner, Central Excise & CGST, 142-B, Sector-11, Hiran Magri, Udaipur-313001 (Raj.). The miscellaneous application is allowed.

2. It has been pointed out that a certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

Rekha